

SCHEDULE**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TEAMSPIRIT FACILITY SERVICES PRIVATE LIMITED**

1.	Name of Corporate Debtor	Teamspirit Facility Services Pvt. Ltd.
2.	Date of Incorporation of Corporate Debtor	22nd November, 2018
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Jharkhand.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000JH2018PTC012175
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: 3rd Floor, Shop No. 40, Roshpa Tower, Main Road, Ranchi, Jharkhand-834001, India, Principal Office Address: Shop No 3, M P Nagina Complex, Near MP Tower, Adityapur, Jamshedpur, Purbi Singhbhum, Jharkhand - 831013
6.	Insolvency commencement date in respect of corporate debtor	28th October, 2022
7.	Estimated date of closure of insolvency resolution process	26th April, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nelson Leo Francis Xavier, Registration Number: IBBI/IPA-001/IPP-02295/2021-2022/13578
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Grace Villa, S.No 315/1 Waghere Colony -1, Pimprigaon, Pimpri, Pune, Maharashtra. Pin : 411017 E-mail: fxnelsonleo@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Nelson Leo Francis Xavier, Grace Villa, S.no 315/1 Waghere Colony -1, Pimprigaon, Pimpri, Pune, Maharashtra. Pin : 411017 E-mail: fxnelsonleo@gmail.com
11.	Last date for submission of claims	11th November 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Relevant forms Web link : https://www.ibbi.gov.in/home/downloads (B) NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court No. I), Kolkata has ordered the commencement of a corporate insolvency resolution process of Teamspirit Facility Services Private Limited on 28th October 2022.

The creditors of Teamspirit Facility Services Private Limited, are hereby called upon to submit their claims with proof on or before 11th November 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Nelson Leo Francis Xavier

Dated this 31st October, 2022 at Pune

IBBI/IPA-001/IPP-02295/2021-2022/13578